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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

ORIGINAL APPLICATION NO. 49/1996

DATE OF ORDER : 10-6-1998

BETWEEN :

1. K.M. Tyeganand	24. E. Hanmantha Chary
2. S. Narayana	25. Madhanpal
3. P. Srinivasulu	26. E. Anjaiah
4. N. Sudhakar	27. R. Kanthaiah
5. G. Ravi	28. M. Srinivas
6. CH. Ravindar	29. D. Khasim Saheb
7. R. Venkateshwarlu	30. T. Mogilaiah
8. V. Mallesham	31. S. Polaiah
9. M. Satyanarayana	32. G. Kanakaiah
10. V. Balreddy	33. B. Ramulu
11. B. Ramana Reddy	34. P. Narayananamurthy
12. K. Bhoopal Reddy	35. K. Sudhakar
13. G. Ravindar Reddy	36. Laxman
14. R. Channa Reddy	
15. K. Bhagawan Reddy	
16. B. Mohan Reddy	
17. CH. Srinivas	
18. D. Ganagar	
19. M. D. Yousuf	
20. Balaiah	
21. A. Kishan	
22. Dodelu	
23. S. Satyanarayana	... Applicants

AND

1. The Telecom. District Engineer,  
Karimnagar District.
2. The Chief General Manager,  
Telecom. A.P' Circle,  
Hyderabad.
3. The Director General,  
Department of Telecommunications,  
New Delhi.

... Respondents

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Counsel for the Applicants : Shri /CH. Jagannatha Rao  
Counsel for the Respondents : Shri N.V. Ramana

CORAM :

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)  
THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A))

Heard Shri K. Venkateshwara Rao for Shri CH. Jagannatha Rao, for the Applicants and Shri V. Rajeshwara Rao for Shri N. V. Ramana for the Respondents.

This OA is filed for the following reliefs :

" to declare that the applicants are entitled for promotion to the restructured cadre of phone mechanics, strictly in conformity with the eligibility ~~list~~ list of Phone Mechanics, prepared pursuant to letter No. TA/RE/32-9/94/I dated 13-7-1994 issued by the Ist Respondent with all consequential benefits by holding the action of the Respondents in seeking to revise the eligibility list by including those Lineman/Wireman who subsequently became eligible by acquiring standard and those who pass the qualifying examination subsequent to the applicants on the basis of inter-se-seniority list by way of merger in the guise of paragraph 2 (IV) to (VI) of letter No. 202-1/94-STN(PT) dated 27-4-1994 of the Department of Telecommunication is as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case".

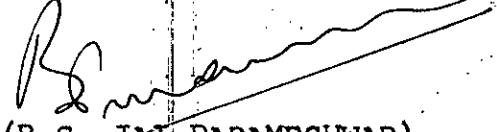
It is now stated that the Respondents themselves have considered the seniority. It is also stated so in

JR

the counter.

Hence the OA has become infructuous and dismissed as infructuous.

No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (T9)

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(R. RANGARAJAN)  
MEMBER (A)

DICTATED IN THE OPEN COURT

DATED : 10-6-1998

...js/-

  
Dr. C. S. Venkateswaran

Dr. C.